

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 101**  
**(IB)-271/ND/2018**

**IN THE MATTER OF:**

M/s. Synergy Property Development Services ... Applicant  
Pvt. Ltd.  
Vs.

Pride Hotel Ltd. ... Respondent

**Order under Section 9 of IBC.**

**Order delivered on 09.04.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**  
**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent :

**ORDER**

Learned Counsel for the applicant states that in compliance of the order dated 22.03.2021, corrected copy of application is filed and same is served but the same has not come to the Court file.

Adjourned to 07.05.2021.

**Sd/-**  
**SUMITA PURKAYASTHA**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**

MUKESH